

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**B.A. No. 1369 of 2021**

Sunil Kumar Satpathy ... .. Petitioner  
Versus  
The State Of Jharkhand ... .. Opp. Party

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**CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**  
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For the Petitioner : Mr. Hemant Jain, Advocate  
For the State : APP  
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**Order No. 02: Dated: 8<sup>th</sup> September, 2021**

Heard the parties.

Defects, as pointed out by the office, are ignored.

Learned counsel for the petitioner seeks permission to withdraw the application since the petitioner has already been convicted by the learned trial court.

Permission is accorded.

This application is dismissed as withdrawn.

*(Rongon Mukhopadhyay, J.)*

MM